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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 7th April 1939.

No. 2698-A.—The following notification issued by the Government of India in the Home Department is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

The 22nd February 1939.

No. 21/50/37.—In exercise of the powers conferred by section 17 of the Indian Arms Act, 1878 (Xl of 1878), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Arms Rules, 1924, namely:—

In rule 48 of the said Rules, for the words "by means of non-judicial stamps or in cash at the option of the applicant" the words "in cash" shall be substituted.

F. H. PUCKLE,
Secy. to the Govt. of India.

The 12th April 1939.

No 2746-A.—The following resolution issued by the Government of India in the Finance Department is republished for general information.

By order of the Governor,
M. K. VELLODI,
Chief Secretary to Government.

RESOLUTION.

New Delhi, the 2nd February 1939.

No. F. 28 (6)-Ex. 11/38.—The Government of India have long recognised that the specialised and increasingly complex character of the work in the Finance and Commerce Department Secretariats of Government and in the various offices subordinate to those departments has created a need for building up an expert cadre of officers with special knowledge, experience and outlook for the purpose. In order to be suitably equipped for the higher duties in these two Departments, it is essential that

an officer apart from having general administrative experience should at a fairly early stage of his service become familiar with the characteristics of Indian finance and taxation and with the principles and methods of Indian trade and tariff policy. In order to secure a regular supply of such qualified officers it has been decided with the approval of the Secretary of State to constitute a special pool of officers encadred to serve the needs of the Finance and Commerce Departments.

2. The conditions of service of officers recruited for this cadre will be as follows. Until the Pool is established, and staffed by a sufficient number of officers recruited specifically for it, it may be necessary for Government to depart from some of these conditions in individual cases.

3. *Number and character of posts.*—The Pool cadre will consist of the posts enumerated in Annexure I. Posts may in future be added to or, subject to the preservation of any statutory rights existing on the date of this resolution removed from this list. To fill these posts, and to provide adequate leave and deputation reserves, 80 to 85 officers will be required.

4. *Method of recruitment, posting, etc.*

(a) Recruitment will be made on grounds of merit alone from the following services:—

1. Indian Civil Service.
2. Indian Audit and Accounts Service.
3. Military Accounts Department.
4. Imperial Customs Service.
5. Income Tax Department.

No precise ratio for recruitment as between these various services will be prescribed.

(b) In accordance with the provisions of the Reserved Posts (Indian Civil Service) Rules made by the Secretary of State under Section 246(1) of the Government of India Act, 1935, twenty-three posts in Classes 'A' and 'B' combined, and twelve posts in Class 'C' will be reserved for members of the I. C. S. Subject to this general reservation which corresponds to the number and character of posts previously reserved for or normally held by members of the I. C. S., all posts included in the 'pool' will be open to members of the Services and Departments specified above, and a regular avenue of promotion to posts to which in the past they could seldom aspire, will thus be opened to members of the Indian Audit and Accounts Service, the Military Accounts Department, the Imperial Customs Service and the Income-tax Department. The Government of India, however, specially retain the liberty to make appointments to posts of Indian Trade Commissioners from outside the Pool should the public interests demand it.

(c) Appointments to the Pool will be made by the Governor General in Council after receiving the recommendations of an Establishment Committee consisting of the Auditor General, the Finance and Commerce Secretaries, and a member of the Central Board of Revenue. The Establishment Committee will be assisted by the Secretariat Establishment Officer (who is not a member of the Pool) who will perform the following duties on its behalf:—

- (1) obtain from Provincial Governments and heads of the Central Services and Departments concerned information concerning suitable candidates,
- (2) maintain confidential reports of prospective or actual Pool officers, and
- (3) make suggestions for postings, and for the general management of the Pool.

(d) Recruitment from the I.C.S. will ordinarily be at the sixth or seventh year of service. Recruitment from the other services or departments will ordinarily be in the sixth year of service, but not later than 35 years of age.

(e) Recommendations for promotions will be made to the Governor General in Council by the Establishment Committee strictly on merits and with due regard to the essential requirements of the public service.

5. *Training.*—It is impossible to specify a course of training which will be uniformly applicable to all, but every officer selected will normally be appointed in the first instance, for six months as an Attache at the headquarters of the Government of India. He will then receive about six months' training in the Indian Audit Department. Members of the Indian Audit and Accounts Service will instead be trained in the Customs or the Income Tax Department. An officer may then hold one of the regular class C headquarter posts from which he may again go to one of the other Central Services or Departments for further training or experience. It is the general intention to give all officers experience in class C posts (which would include the actual holding of a charge for not less than a year), in at least two of the Central Services or Departments. Thereafter an officer will be eligible for appointment to one of the class B posts and in due course, to a class A post.

6. *Lien.*—The posts in the Pool will form a separate cadre of officers. Every officer employed in the Pool will thus on confirmation be given a lien on a post in the cadre, and his lien on a post in his service or cadre of origin will be suspended. The intention is that officers will, if found suitable and

not earlier reverted, generally be confirmed in the Pool after 3 years' probationary service therein and will, on confirmation, be retained for continuous service in the Pool. No employment in a pool post can be guaranteed to an officer of the I. C. S. after he has attained the age of 55 years. It will, however, be open to an officer of that service to apply, at any time before he has completed 20 years' service, for permission to return to his province.

7. *Tenures.*—There will be no fixed tenure for any post in the Pool, but it is the general intention that an officer shall not normally hold a particular class C post for longer than three years at a time nor a particular class B post for longer than four years at a time. There will be open to Pool officers certain deputation posts similar in nature and emoluments to those of the posts constituting the Pool.

8. *Pay.*—The pay of posts in the Pool will be at the following rates and subject to the following regulations. They apply only to officers on "old" rates of pay. Pay in the Pool for officers on "new" rates of pay will be determined later.

<i>Class A posts</i>	... As in Annexure I for officers of all services and departments.	
<i>Class B posts</i>	... For I. C. S. officers. For other officers.	
Deputy Trade Commissioner, London.	Present pay drawn as in Annexure I. They vary with individual incumbents.	
Indian Trade Commissioners, (cls. where then London.		
All other posts	Grade pay on senior time-scale plus Rs. 400 special pay.	Grade pay of Pool (see below) plus Rs. 400 special pay.
<i>Class C posts.</i>		
Attaches or officers on training during first year.	Grade pay on junior time-scale plus Rs. 100 special pay.	Grade pay of department of origin plus Rs. 100 special pay.
Under Secretaries or equivalent quarter or Secretariat posts.	Grade pay in junior time-scale plus Rs. 300 special pay subject to a maximum of Rs. 1,000.	Grade pay of department of origin plus Rs. 300 special pay.
General list posts in the I. A. & A. S., Assistant Collectors of Customs, and Assistant Commissioners of Income-tax.	Grade pay in junior time-scale plus Rs. 200 special pay for officer in service on the date of this resolution. To other officers junior time-scale plus Rs. 150 special pay.	Grade pay of Department of origin plus Rs. 150.
Other posts	Grade pay on junior time-scale plus Rs. 150 special pay.	

Note 1.—An officer of the I. C. S. who has completed 8 years' service, or earlier if he would have been drawing the senior scale in his own Province, will draw pay in the senior time-scale instead of in the junior time-scale in the relevant entries in the above Schedule. In that event the special pay of Rs. 100 attached to the post of Under Secretary or equivalent posts will be reduced to Rs. 150.

Note 2.—Officers of services other than the I. C. S., when they have completed 14 years' service (or if previously appointed to a grade B post) will be brought on to the grade pay of the Pool prescribed in Annexure II, and will draw that grade pay instead of the grade pay of the department of origin in the relevant entries in the above Schedule. In that event the special pay of Rs. 300 attached to the post of Under Secretary or equivalent posts will be reduced to Rs. 150.

Note 3.—In order however to preserve existing statutory rights, any officer of the Pool described below who was in Government service on the date of this Resolution, when holding any of the Pool posts of Accountant General (or its equivalent in the cadre of the Indian Audit and Accounts Service), Collector of Customs or Commissioner of Income Tax will draw in addition to his Pool rates of pay additional pay to bring his emoluments up to the level to which he would otherwise be entitled on the scale Rs. 2,250—100—2,750 (*plus* £13-6-8 if overseas pay is admissible to him). This applies only to officers of the Indian Civil Service, and to other officers appointed by the Secretary of State holding such a post while serving in their departments of origin.

Note 4.—Certain posts of Commissioner of Income-Tax carry an extra Rs. 250 special pay and Pool Officers appointed to such posts will draw this special pay, but subject to a maximum of Rs. 3,000 excluding overseas pay where admissible. Members of the I. C. S., and of the I. A. and A. S. and the Imperial Customs Service, while serving in their own Departments, have also certain rights of selection to the selection grade of Rs. 3,000 which is attached to some posts of Accountant General and Collector of Customs, and such rights will also be preserved for officers in service on the date of this Resolution.

Note 5.—Members of the Indian Civil Service on the Madras cadre are eligible for special Indian Civil Service rates of pay after the 19th year of service. Such Officers who were in service on the date of this Resolution, when appointed to posts in Class B other than those specified in Note 3 above, will be entitled to draw after the 19th year of service, only so much of the special pay attached to these posts as will bring their total emoluments up to the level of those drawn by officers of corresponding length of service in the Indian Civil Service to whom the special Madras rates of pay do not apply.

9. *Pensions.*—The rights to additional pensions of all officers who were in Government service on the 30th September 1938, the date immediately preceding the promulgation of Government of India, Finance Department Resolution no. F.6(55) R. 11/38, will not be adversely affected by their joining the Pool, and steps to achieve this will be taken.

10. The scheme as outlined above has the general approval of Provincial Governments and is readily capable of expansion to meet the similar needs of any Provincial Government desiring to participate.

ORDERED that the Resolution be published in the Official Gazette.

A. J. RAISMAN,
Secy. to the Govt. of India.

ANNEXURE I.

Class "A" Posts.

	Pay.
	Rs.
1 Secretary, Finance Department	4,000
1 Secretary, Commerce Department	4,000
2 Members, Central Board of Revenue.	*3,500
1 Deputy Auditor General ...	3,500
1 Financial Adviser, Military Finance.	3,250
1 Joint Secretary, Finance Department.	3,000
1 Joint Secretary, Commerce Department.	3,000
1 Indian Trade Commissioner, London.	†£1,800—40—2,000 Representation Allowance £200 per annum.

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*May be raised to Rs. 3,750 after five years if the officer is retained in the post in the interests of the public service.

†When post is held by an I. C. S. officer pay on above scale will be fixed at a stage corresponding to his length of service.

Class "B" Posts.

Deputy Trade Commissioner, London.	Full pay in the senior time-scale of the I. C. S.
Trade Commissioner, New York.	Full pay in the senior time-scale of the I. C. S.
	Representation Allowance £250 per annum.
	House rent allowance £300 per annum.
	Local Allowance £500 per annum.
Trade Commissioner, Hamburg.	£1,000—50—1,500 per annum.
	Representation Allowance £250 per annum.
	House rent Allowance £150 per annum.
Trade Commissioner, Milan.	£1,000—50—1,500 per annum.
	Representation Allowance £250 per annum.
	House Rent Allowance £150 per annum.
Trade Commissioner, Mombasa.	Rates of pay have not been fixed for officials.
Trade Commissioner, Japan.	Rs. 1,200—100—1,500 per mensem.
	Rs.
	Representation Allowance per mensem. 250
	House Rent Allowance per mensem. 150
	Conveyance Allowance per mensem. 100

500

8 Accountants General or equivalent posts in the India Audit and Accounts Service.

1 Collector of Customs.

3 Commissioners of Income tax.

1 Deputy Secretary, Finance Department.

1 Deputy Secretary, Commerce Department.

1 Commissioner, Central Excises and Salt, Northern India.

2 Deputy Financial Advisers, Military Finance.

1 First Secretary, Central Board of Revenue.

1 Finance Officer, (Communications Department.

1 Finance Officer, Crown and External Affairs Departments.

1 Post in Commercial Intelligence Department.

8 Deputy Secretaries, Finance and Commerce Departments.

2 Posts under the Central Board of Revenue (Central Excises).

9 Deputation Posts.

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Class "C" posts.

1 Assistant Commissioner, Income-tax.

2 Assistant Collectors, Customs.

4 General List Posts, Indian Audit and Accounts Service.

9 Under Secretaries, Finance and Commerce Departments.

2 Assistant Financial Advisers, Military Finance.

1 Assistant Finance Officer, Communications Department.

1 Second Secretary, Central Board of Revenue.

1 post in Commercial Intelligence Department.

3 posts under the Central Board of Revenue (Income tax).

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ANNEXURE II.

Grade pay of Pool applicable to officers of the Central Services in the Pool when holding posts in Class "B" or on completion of 14 years' service.

	Rs.
11th year ...	1,000
12th year ...	1,050
13th year ...	1,100
14th year ...	1,150
15th year ...	1,200
16th year ...	1,275
17th year ...	1,350
18th year ...	1,425
19th year ...	1,500
20th year ...	1,600
21st year ...	1,700
22nd year ...	1,800
23rd year ...	1,900
24th year ...	2,000
25th year ...	2,050
26th year ...	2,100
27th year ...	2,150
28th year ...	2,200
29th year ...	2,250

NOTE.—Officers of the Indian Audit and Accounts Service who were appointed before the 23rd June 1920 and who are entitled to addition to pay in lieu of overseas pay will be entitled to draw a pay of Rs. 200 in addition to their basic pay as fixed above.

The 12th April 1939.

No. 3573-F.—The following notification issued by the Government of India in the Finance Department, is republished for general information.

M. K. VELLODI,

Chief Secretary to Government.

COMMUNICATIONS BRANCH.

The 30th November 1938.

No. D./3790-P.T/38.—The Governor General in Council is pleased to direct that the following amendments shall be made in the Post Office 5-year Cash Certificate Rules, namely:—

I For rule 3-A of the said Rules the following rule shall be substituted, namely:—

“3-A. The officer authorised by the Provincial Government or Administration to control the Teachers’ Provident Fund may purchase Cash Certificates on behalf of a teacher out of the latter’s Provident Fund Account standing open under rule 45-A of the Savings Bank Rules. The certificates will be made out in the name of the teacher on whose behalf they are purchased and their custody and control as well as the power to transfer them and discharge them will remain with the officer authorised by the Provincial Government or Administration to control the Teachers’ Provident Fund. Applications for purchase will be made in special form prescribed for the purpose. The following note will be made prominently in red ink on the face of the Cash Certificate purchased after the name of the teacher-holder, thus:—

X.Y. (name of the teacher-holder) “payable to the officer authorised by the Provincial Government or Administration to control the Teachers’ Provident Fund on his signature or to the teacher-holder on the counter-signature of the officer referred to.”

When certificates are discharged on the signature of the controlling officer, the proceeds will be credited into the Provident Fund Account (in the Post Office Savings Bank) of the teacher concerned unless otherwise directed, in writing, by the controlling officer.

The transfer of these certificates will also be allowed on the signature of the controlling officer, or on his counter-signature both on the certificates and on the applications for transfer.

When holdings in excess of the prescribed limit of Rs. 10,000 are detected in respect of a particular teacher, the officer authorised by the Provincial Government or Administration to control the Teachers’ Provident

Fund will be liable to be called upon to discharge the excess holdings which will not carry any interest.

NOTE.—The term “teacher” includes librarians, clerks and others in non-pensionable service who are eligible for admission to the Teachers’ Provident Fund.

II. For Note 3 of the Notes appended to rule 4 of the said Rules, the following Note shall be substituted namely:—

“NOTE 3.—The transfer of Cash Certificates purchased in the name of a teacher out of the balance at credit of his Teachers’ Provident Fund account requires the signature or counter-signature of the officer authorised by the Provincial Government or Administration to control the Teachers’ Provident Fund (as prescribed in rule 3-A).”

III. For sub-rule (7) of rule 6 of the said Rules, the following sub-rule shall be substituted, namely:—

“(7) In the case of payment of Cash Certificates purchased in the name of a teacher out of the balance at credit of his Teachers’ Provident Fund account the provisions of rule 3-A will apply.”

G. MOHAMMAD,

Finance Officer, Communications.

LAW, COMMERCE AND LABOUR DEPARTMENT

NOTIFICATION.

The 11th April 1939.

No. 2552—I.J.-11/39-Com.—The following notification issued by the Government of India, Department of Commerce is republished in the Gazette for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

New Delhi, the 18th March 1939.

No. 12-A. (1)/39.—With reference to this Department’s notification no. 12-A (2)/38, dated the 24th September 1938, it is hereby notified that in exercise of the powers conferred by rule 16 of the Auditor’s Certificates Rules, 1932, the Central Government is pleased to restore to the Register of Accountants the name of the following gentleman, namely:—

Mr. Kannandahalli V. Rajaratnam
G.D.A., Madras.

H. DOW,

Secy. to the Govt. of India.